

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 312/89. 198
T.A. No.

DATE OF DECISION 21.11.1989.

Shri Kanti Prasad & Ors. Applicant (s)

Shri B.S. Mainee Advocate for the Applicant (s)

Versus

UOI & Ors. Respondent (s)

Shri S.N. Sikka, Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. P. Srinivasan, Member (A)

The Hon'ble Mr. T.S. Oberoi, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ? *Yes*
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ? *No*
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT

(delivered by Hon'ble Shri P.Srinivasan, Member)

This application has been listed before us for directions. When the matter is called, Shri B.S. Mainee, counsel for the applicants submits that this application can be disposed of as having become unnecessary because the grievance of the applicants has already been redressed by the respondents. Shri S.N. Sikka, counsel for the respondents confirms this.

In view of the above, the application is dismissed as having become unnecessary, leaving the parties to bear their own costs.

T.S. Oberoi
21.11.89
(T.S. Oberoi)
Member (J)

P. Srinivasan
21/11/89
(P. Srinivasan)
Member (A)